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GOVERNMENT OF KERALA

Tourism (A) Department

NOTIFICATION

G. O. (P) No. 318/2008/TSM. Dated, Thiruvananthapuram, 26th September, 2008.

S. R. O. No. 1022/2008.—In exercise of the powers conferred by sub-section (1) of section 2 of the Kerala Public Services Act, 1968 (19 of 1968), the Government of Kerala, hereby make the following Rules further to amend the Special Rules for the Kerala Tourism Service, 1995, and issued in notification G. O. (P) No. 363/95/GAD. dated 29th September, 1995 and published as S. R. O. No. 1165/95 in the Kerala Gazette Extraordinary No. 981 dated 29th September, 1995 as subsequently amended, namely:—

RULES

1. *Short title and commencement.*—(1) These rules may be called the Kerala Tourism Service (Amendment) Special Rules, 2008.

(2) They shall come into force at once.

2. *Amendment of the Rules.*—In the Special Rules for the Kerala Tourism Service, 1995,—

(1) in rule 2, 'Constitution', the category "4 Manager Grade I (Higher Grade)" shall be deleted;

(2) in the Table under rule 3,

(a) for the entries in column (2) against category "3. Deputy Director" in column (1), the following entries shall be substituted, namely:—

"By Promotion from the category of—

(i) Manager Grade I

(ii) Tourist Information Officer.

(iii) Appointment by transfer from the Senior Superintendents in the Department of Tourism.

Appointment shall be made from the categories Manager Grade I, Tourist Information Officer and Senior Superintendents in the ratio of 1:1:1.

Note:—1. If qualified hands are not available in any of the feeder categories on their turn, that vacancy shall be filled up from the next category on rotation basis.

2. The ratio prescribed in these rules shall be applied to the total cadre strength of the post to which the promotion or appointment by transfer is made and not to the vacancies existing at that time".

(b) Category 4. Manager Grade I (Higher Grade), in Column (1) and the entries against it in column (2) shall be deleted.

(3) In the 'TABLE' under rule 6, category '4 Manager Grade I (Higher Grade)' in column (1) and the entries against it in columns (2) and (3) shall be deleted;

(4) In the TABLE under rule 6, for the entries in column (3) (1) against categories 1,2, 3.1, 3.2, 3.3, 5 (a), 6 (a) and 6 (b) in column (1), the following entries shall be substituted, namely:—

"Bachelors Degree of any discipline obtained from a Recognized University"

Note:—Those who are already working in the feeder categories as on the date of amendment shall be exempted from acquiring the revised qualification.

(5) in rule 8 Probation, after sub-rule (ii) the following proviso shall be inserted, namely:—

Provided that the period of probation in the category of Deputy Director shall be one year on duty within a continuous period of two years, irrespective of the method of appointment".

By order of the Governor,

DR. V. VENU,
Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

Government have decided to delete the category of Manager Grade I (Higher Grade) since the Manager Grade I (Higher Grade) being the ratio promotion post from the category of Manager Grade I.

Government have decided to modify the method of appointment and the ratio for promotion/appointment to the post of Deputy Director on the basis of the cadre strength of different feeder categories.

The method of appointment to the post of Deputy Director from the categories of Tourist Information Officer and Manager Grade I (Higher Grade) is by promotion. But the method of appointment from the category of Senior Superintendent by transfer. Therefore it is just and equitable to prescribe same period of probation for all appointed to the category of Deputy Director.

This notification is intended to achieve the above object.